

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING)
(REVENUE WING)

.....

NEW DELHI: THE 5th August, 1976.

NOTIFICATION
INCOME TAX

NO.1424 (F.No.404/89/76-ITCC): In exercise of the powers conferred by Clause 43B of Section (2) of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises the Commissioners of Income-tax mentioned below to exercise the powers of Tax Recovery Commissioners with effect from 16th August, 1976:-

- i) Commissioner of Income-tax, Patiala.
- ii) Commissioner of Income-tax, Haryana, Rohtak.

Sd/-
(V.P.MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No.1424 (F.No.404/89/76-ITCC)

1. The Commissioner of Income-tax Patiala.
2. The Directors of Inspection (Inv)/(IT)/(RS&P), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Punjab, Simla.
5. The Chief Secretary, Punjab, Chandigarh.
6. The Ministry of Law, New Delhi.
7. Bulletin Section (3 copies).
8. Guard File.
9. The Commissioner of Income-tax, Haryana, Rohtak.

Sd/-
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

(R.V.RAMANAN)

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P)

NO.CC/ITCC/1419/345/RSP/76